

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH

Review Application No. 180/00041/2019 in
Original Application No. 180/00752/2015

Monday, this the 16th day of December, 2019

CORAM:

Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member
Hon'ble Mr. Ashish Kalia, Judicial Member

1. The Chairman and Managing Director,
 Bharat Sanchar Nigam Limited,
 Sanchar Bhavan, H.C.Mathur Lane,
 Janpath, New Delhi – 110 001.
2. The Director (HR),
 Bharat Sanchar Nigam Limited,
 Sanchar Bhavan, H.C.Mathur Lane,
 Janpath, New Delhi – 110 001.
3. The Chief General Manager (Telecom),
 Bharat Sanchar Nigam Limited,
 Kerala Telecom Circle,
 Trivandrum – 695 033. **Review Applicants**

(By Advocate : Mr. M. Salim)

V e r s u s

M.Ramakrishnan,
 Retired Executive Engineer (Electrical),
 Residing at Gitanjali, 26/1247-D,
 Kommeri P.O, Calicut – 673 007 **Respondent**

O R D E R (In circulation)

Per: Ashish Kalia, Judicial Member -

This review application had been filed by the respondents in OA No. 180/752/2015 along with MA No. 180/1171/2019 seeking condonation of delay of 168 days. There is no provision in the Administrative Tribunals Act, 1985 to condone the delay beyond the period of thirty days in filing the

Review Application. Moreover, it is well settled position by the Apex Court decision in ***K. Ajit Babu & Ors. v. Union of India & Ors.*** - (1997) 6 SCC 473 that the delay in filing review application cannot be condoned.

The Apex Court in that case observed:

“.....The right of review is not a right of appeal where all questions decided are open to challenge. The right of review is possible only on limited grounds, mentioned in Order 47 of these Code of Civil Procedure. Although strictly speaking the Order 47 of the Code of Civil Procedure may not be applicable to the tribunals but the principles contained therein surely have to be extended. Otherwise there being no limitation on the power of review it would be an appeal and there would be no certainty of finality of a decision. Besides that, the right of review is available if such an application is filed within the period of limitation. The decision given by the Tribunal, unless reviewed or appealed against, attains finality. If such a power to review is permitted, no decision is final, as the decision would be subject to review at any time at the instance of party feeling adversely affected by the said decision. A party in whose favour a decision has been given can not monitor the case for all times to come. Public policy demands that there should be no law suits and if the view of the tribunal is accepted the proceedings in a case will never come to an end. We, therefore, find that a right of review is available to the aggrieved persons on restricted ground mentioned in Order 47 of the code of Civil Procedure is filed within the period of limitation.”

2. Therefore, the review application is not maintainable on account of delay occurred in filing the same. Accordingly, the MA No. 180/1171/2019 for condonation of delay is dismissed. Consequently, RA No. 180/41/2019 is also dismissed. No order as to costs.

**(ASHISH KALIA)
JUDICIAL MEMBER**

**(E.K. BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

“SA”

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REVIEW APPLICANTS' ANNEXURES

Annexure RA-1 – Order dated 12.3.2019 in OA No. 180/00752/2015
of this Hon'ble Tribunal.

RESPONDENT'S ANNEXURES

Nil

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